

समय के स्वीकृत खुदरा बिजली मूल्य नोचे दिए जाते हैं :—

माइल का नाम	डीलर के कमीशन सहित कारखाने से निकलते समय के खुदरा बिजली मूल्य	दरबे
1. बजाज 150		3133.52
2. ए० पी० ग्रार्ड०		
(i) लम्बेटा		3740 00
(ii) एम० ए० मी०		3909.00
3. राजदूत		3256 42
4. विजय डीलक्स		3710.00

उपर्युक्त मेक के स्कूटरों में से केवल एक मेक अर्थात् "विजय डीलक्स" का उत्पादन सरकारी क्षेत्र में किया जाता है।

#### Substitution of Wood by Coal or Lignite for Production of Energy

157. DR K. L. RAO: Will the Minister of ENERGY be pleased to state:

(a) what percentage of the total energy is generated under the various heads of fuels, in particular the energy due to burning of wood; and

(b) in view of the extreme wastage involved in obtaining energy from wood, what steps are proposed to be taken to substitute wood with coal or lignite, besides experimenting with solar energy?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) The proportions of energy derived from various primary sources last year

(1975-76) were approximately as follows in coal replacement measure:—

Coal	21.0%
Oil	30.5%
Hydro & Nuclear Electricity	8.0%
Firewood	26.5%
Cowdung	6.0%
Vegetable waste	8.0%

(b) The energy policy of the country does not envisage complete substitution of firewood by other forms of energy immediately. However, it envisages providing soft coke and briquettes to the domestic sector. Two low temperature carbonisation plants are being established to produce smokeless solid domestic fuels. The application of solar energy for cooking, specifically in rural areas, would depend on development of lowcost collectors/concentrators designed for medium temperature. These are at present in the research and developmental stage. The use of biogas would also help to meet the energy needs presently provided by wood.

#### Censor of Sex Violence and Crime Ridden Films

158. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in spite of direction of the Ministry the Censor Board has passed some Hindi Films full of violence, criminal activities and sex during the emergency; and

(b) if so, whether Government propose to appoint any committee to make proper enquiry into the released films which are against the Government's recent censor-policy as well as against the interest of the public?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). The Central Board of Film Censors carry out

ensorship of films in exercise of powers vested in them under the Cinematograph Act, 1952. They observe the general statutory directives issued by the Central Government on the subject to the best of their judgment. These decisions are quasi-judicial and the question of any violation of directions of the Ministry of Information and Broadcasting or of any enquiry into the decisions taken by the Board does not arise.

#### Rural Electrification Scheme in M.P.

159. SHRI G. C. DIXIT: Will the Minister of ENERGY be pleased to state:

(a) the names of the schemes sanctioned by the Rural Electrification Corporation for Madhya Pradesh for the years 1975-76 and 1976-77 and the expenditure involved on each of them;

(b) the time schedule in each case; and

(c) the number of villages likely to be electrified under them?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) During the years 1975-76 and 1976-77 (upto 31-7-1976) the Corporation has sanctioned 52 rural electrification schemes of Madhya Pradesh involving a total cost of Rs. 1,965.747 lakhs for a loan assistance of Rs. 1,832.059 lakhs. The names, the cost and the loan amount sanctioned in respect of each of these schemes are shown in the statement laid on the Table of the House. [Placed in Library. See No. LT-11006/76].

(b) The schemes sanctioned by the Corporation are phased for completion over a period ranging upto 5 years. The phased period of completion of each scheme is given in the statement, referred to in reply to part (a).

(c) These schemes on completion envisage electrification of 2,090 villages.

#### Sanction of D.A. to Sainik Schools Employees

160. SHRI VAYALAR RAVI: Will the Minister of DEFENCE be pleased to state whether eight increases in the variable D.A. have been sanctioned to the Sainik Schools Employees?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Since expenditure of Sainik Schools is basically met from the scholarship amounts sanctioned by the State Governments and in respect of children of JCOs and ORs by the Central Government, it has not hitherto been possible to make payment of 8 increases in the variable D.A., pending increase in the scholarship rates.

A case has been floated for increasing the rate of scholarship from Rs. 2,400 per annum per boy to Rs. 4,000 and this is being put up before the forthcoming meeting of the Board of Governors.

Pending a decision thereon, instructions have been issued to the Schools for arranging payment of 8 increases in the variable D.A. subject to the following conditions:—

- (i) DAs will be paid to the employees after getting explicit approval of the Local Board of Administration and concurrence of the State Government concerned.
- (ii) Reserve Fund of the School will not be utilised for the payment of these 8 (eight) instalments of D.A.
- (iii) The School may, however, utilise the current net revenue income from ancillary